In the Central Administrative Tribunal Bangalore Bench

L. Venkaterhe & and VS. Sh. A.R. Nanda, Registran General & Commission Beauther

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Application No. (0 A 2 8 4 / 92)

ORDER SHEET (contd)

Date Office Notes Orders of Tribunal

PKS (VC)/TVR (MA)
22.11.94

Orders on M.A.No.516/94

After having heard the learned Standing Counsel for quite sometime, we are unable to make out what exactly the grievance of the Department is. It appears that the Department is trying to make a mountain out of a molehill. What has happened in this case is on an earlier occasion while upholding the retrenchment of some employees of the Census Department for paucity of work, we said that Government may take into consideration the plicht of the applicants and then if there is any opening in the Central or State Governments, they may as far as possible ensure absorption of such employees in any position available in the Central Government or Central Govt. controlled institutions or State Government. If the State Government is willing



Date Office Notes

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th employ these people, the Census Department could even make a recommendation for absorption of the applicants. The Department had then told us that they had opened ud a rehabilitation centre for finding alternative jobs and in that connection we had said that wide publicity be given by the Department regarding the functioning of the rehabilitation centre. We are now told that the Department proposes to issue such a notification a draft of which has been produced before us today. All we wish to say is that we|have not given any mandatory dimection to the Department to provide jobs to all these applicants either with them or with the State Government. All we had suggested w_s that as far as possible, the Government should help these people by finding placement for them in any appropriate position in the Central Government or State Government. Was not our intention to make a mandatory order directing them to provide jobs for retrenched people but the direction given was not in any way a mandatory or an obligatory fiat. All that we wanted was that the Department to take a sympathetic view of the retrenched employees and

In the Central Administrative Tribunal Bangalore Bench Bangalore

Date Office Notes Orders of Tribunal help them to get # job . Jobs could be found in the Central Government or in any of the Central Government institutions or jobs could even be found in the State Government if the State Government was willing to offer placement to the people recommended by the Census Department. We see no reason why we should modify such an order made either in the O.A. or while disposing of the contempt petition which appears to be the immediate provecation for this application. With these observations, this application stands disposed of.

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M(A)

Sd-V.C.

TRUE COPY

Section Officer
Central Administrative Tribunal

Bangalore Bench Bangalore

ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 25 NOV 1994

APPLICATION NO: MA 5/6/94 in (CP39/94

APPLICANTS: - A.R. Nande Registra General & census Co V/S.

RESPONDENTS: L. Venkatetha & another.

1. Sn: G. Shante ppe Adl. C.g. S. C. High Count Poldys Bangalon-1

2. Sn. M. Nataganeswamy Advædi, No. 844, upstains, 1716-ly-Main Fift Block, Rajaji Nagar, Bangeler - 560010.

Subject:-Ferwarding of cepies of the Orders passed by the Central Administrative Tribunal, Bangalers.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 22m November 1994

Issued on

25/11/94

gm*